## GOVERNMENT OF INDIA TRIBAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1676 ANSWERED ON:16.08.2013 TRIBAL STATUS Ajmal Shri Badruddin;Kashyap Shri Virender;Thakur Shri Anurag Singh

## Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the criteria laid down by the Government for declaring or according Tribal status to any State or area;
- (b) whether requests/proposals have been received from Himachal Pradesh for inclusion of Giripaar area of Sirmaur district and from State of Assam for according Tribal status to them;
- (c) if so, the details and the present status thereof;
- (d) whether there are some representations for and against such proposals; and
- (e) if so, the reaction of the Government thereto?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a): For declaring any area as Scheduled Area under Fifth Schedule of the Constitution of India, the criteria are: (i) Preponderance of tribal population; (ii) Compactness and reasonable size of the area; (iii) A viable administrative entity such as a district, block or taluka; and (iv) Economic backwardness of the area as compared to the neighbouring areas.
- (b) & (c): The State of Himachal Pradesh had submitted a proposal for declaring the Trans Giri Area of Sirmour District as Scheduled Area. The proposal was examined with reference to the above criteria and the Govt of Himachal Pradesh had been requested for furnishing the population details of the area. The State of Assam has not submitted any such proposal.
- (d): No representations against the proposal of the Government of Himachal Pradesh have been received.
- (e): In view of the (d) above, the question does not arise.